

cosmetics, toiletry detergents and items unconnected with medical treatment or ailments ; and

(c) the steps contemplated to prevent this drain upon public funds by these unscrupulous elements?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): (a) The total expenditure incurred towards medical reimbursement on the employees of STC and MMTC from 1983-84 onwards is given below :—

	(Rs. in the lakhs)	
	<i>STC</i>	<i>MMTC</i>
1983-84	67.04	69.04
1984-85	66.25	90.22
1985-86	74.41	115.94
1986-87	15.77	Figures not computed (upto June, 1986)

The expenditure covers direct settlement of bills of chemists and doctors and reimbursement to employees for hospitalisation and clinical tests.

(b) No proven case of misuse has come to the notice of MMTC. In the case of STC, the misuse of medical facilities by one employee came to light recently and disciplinary action has been initiated against him.

(c) Both STC and MMTC have taken adequate steps to exercise control on medical expenditure of their employees and to ensure that there is no misuse of medical facilities. Expenditure on the scheme is reviewed periodically and where the medical expenditure on a particular employee is found consistently on the high side, appropriate action including suspension of medical facilities is taken. Where, as a result of review, authorised medical attendants are found to be indulging in irregularities, action to depanel them is also taken, from time to time.

Plan to Promote Tourism in Andhra Pradesh During Seventh Plan

253. SHRI C. MADHAV REDDI:

SHRI BHATTAM SRI RAMA MURTY :

Will the Minister of TOURISM be pleased to state :

(a) whether any perspective plan has been formulated to develop and promote tourism in Andhra Pradesh during the Seventh Five Year Plan;

(b) if so, the details thereof ;

(c) whether any proposals were received from the State Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b). Under State Tourism Sector, the Planning Commission has approved Rs. 220.00 lakhs during the 7th Five Year Plan for the development of tourism in Andhra Pradesh. The plan includes production of tourist literature, celebration of fairs and festivals of tourist importance, development of Buddhist centres, beach tourism, provision of accommodation facilities and other tourist infrastructural facilities.

(c) and (d). On request of the State Govt., the Central Department of Tourism has sanctioned the following projects during 1985-86:

Name of the Scheme	(Rs. in lakhs)	
	Amount sanctioned	Amount advanced
(1) Boats for Hussain-sagar, Hyderabad, Ramappa and Pakhal lakes.	5.30	4.75
(2) Way-side facilities with accommodation at Lepakshi	16.08	4.00

- | | | |
|---|-------|------|
| (3) Construction of a cafeteria with accommodation at Nagarjunasagar. | 23.70 | 5.00 |
| (4) Additional Accommodation at Ramappa | 20.81 | 5.00 |
| (5) Additional Accommodation at Pakhal | 2.33 | 1.00 |
| (6) Construction of six double & six single bedroom cottages at Rishikonda. | 20.80 | 5.00 |

Destruction of Stocks of Cotton by Fire at Guntur (A.P.)

254. SHRI C MADHAV REDDI :
SHRI BHATTAM SRI RAMA MURTY :

Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that huge stocks of cotton belonging to the Cotton Corporation of India and two private companies besides property worth crores of rupees were destroyed in a major fire at Pulladigunta near Guntur town of Andhra Pradesh on 10th June, 1985; and

(b) If so, the cause of the fire and details of the loss of cotton and property?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) and (b). There was a fire at M/s. Seshadri Cotton Ginning and Pressing Factory Puttadigunta on 10th June, 1986. The factory was hired by Cotton Corporation of India (CCI) for processing its stocks and storage of cotton. Apart from the insured stocks of CCI worth Rs. 77.5 lakhs approximately, property and goods worth about Rs. 1 crore belonging to private parties including the owner of the factory are reported to have been destroyed. The cause of the fire is under investigation.

Assistance By S.B.I. for Promotion of Prawn Culture in Orissa

255. SHRIMATI JAYANTI PATNAIK: Will the Minister of FINANCE be pleased to state:

(b) whether the State Bank of India has been assisting the State of Orissa for the promotion of prawn culture;

(b) if so, the number of branches of State Bank of India which are providing loans at present for the promotion of prawn culture; and

(c) the number of farmers and the amount of loan given to them for the above purpose in 1985-86 and 1986-1987?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The requisite information is being collected and will be laid on the Table of the House to the extent possible.

Export of Marine Fisheries By MPEDA

256. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMERCE be pleased to state:

(a) whether the Marine Products Export Development Authority (MPEDA) is the sole exporter of marine fisheries; and

(b) if so, the total quantum of marine fisheries exported by MPEDA during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): (a) and (b). The Marine Products Export Development Authority has been constituted to promote the development of marine products industry with special reference to exports. It does not undertake direct export of marine fisheries.

Export Earnings from Marine Products

257. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMERCE be pleased to state: